

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-320

CP-138/241-242/ND/2019

IN THE MATTER OF:

Manhar Sabharwal

Vs

Sabharwal Food Industries Pvt Ltd

....Applicant

....Respondent

SECTION

Under Section-241-242

Order delivered on 13.01.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Adv. Ravi Krishan Chandna, Adv. Manoj Moorjani, Adv. Mudit Ruhella.

For the Respondent

: Adv. Sourabh Gupta, Adv. Puneet Yadav.

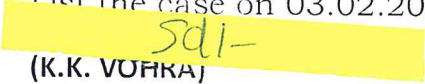
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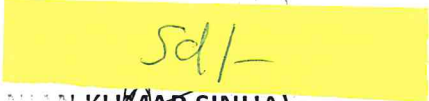
Ld. Counsel for petitioner has put in appearance and seeks time to file rejoinder to the reply. Let the same be filed within one week. No further adjournment will be granted on any ground. List the case on 03.02.2020.

CA-175/C-V/ND/2019

Heard. Ld. counsel for petitioner filed an application bearing CA-175/C-V/ND/2019 and will consider this application after filing the rejoinder in CP-138/241-242/ND/2019.

List the case on 03.02.2020.


Sd/-
(K.K. VOHRA)
MEMBER (T)


Sd/-
(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

(Rakhi)